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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

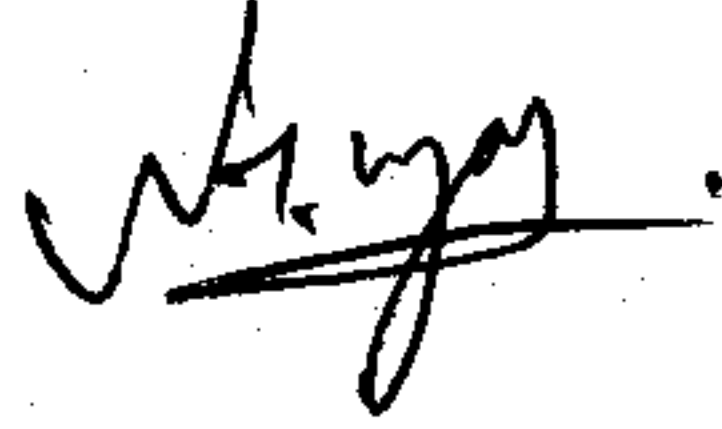

C.P. No. 173/241-242/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2018**

Name of the Company: Jignesh Ramesh Patel & Ors.  
V/s.  
HR Patel Granites Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NISARG H. VYAS			
2.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	


**ORDER**


Learned Advocate Mr. Shashvata Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for the Petitioners. Learned Advocate Mr. Nisarg Vyas i/b Learned Advocate Mr. Yogesh Ravani present for the Respondents No. 1 to 3.

Learned lawyer appearing on behalf of the Petitioner request for sometime to file its rejoinder as he recently received the copy of documents from respondent.

The prayer is allowed. Three weeks' time is granted to file rejoinder with an advance copy to the other side.

List the matter on 27.04.2018.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 21st day of March, 2018.